## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.188/MP/2019 along with IA No.66/2019

: Petition under Section 79(1)(f) of the Electricity Act, 2003 for Subject

> adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Limited pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and

PTC.

Petitioner : PTC India Limited (PTCIL) and Anr.

: Punjab State Power Corporation Limited (PSPCL) and Anr. Respondents

: 7.05.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ravi Kishore, Advocate, PTCIL

> Shri Keshav Singh, Advocate, PTCIL Shri Sanjay Sen, Sr. Advocate, TUL Shri Vidhan Vyas, Advocate, TUL Shri Syed Haider, Advocate, TUL Ms. Neha Dabral, Advocate, TUL

Shri M. G. Ramachandran, Sr. Advocate, PSPCL

Ms. Poorva Saigal, Advocate, PSPCL Shri Rishabh Saxena, Advocate, PSPCL Ms. Reeha Singh, Advocate, PSPCL Ms. Suparna Srivastava, Advocate, CTUIL

Ms. Arshiya, Advocate, CTUIL Shri Swapnil Verma, CTUIL Shri Lashit Sharma, CTUIL

## **Record of Proceedings**

During the course of the hearing, learned counsel for Petitioner No.1, PTCIL, made detailed submissions in his rejoinder. However, considering the non-availability of the arguing senior counsel for Petitioner No.2, TUL, the matter was adjourned at the request of the learned counsel for Petitioner No.2. The Commission also permitted Petitioner No.1, PTCIL, to file its written submissions within three weeks, also covering the aspect of PTCIL having furnished the LC on behalf of UP Discoms.

The matter will be listed for the hearing, for the rejoinder of Petitioner No.2, TUL, on **25.7.2025.** 

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)